

[Secretary-General]

passed by the Lok Sabha at its sitting held on the 26th August, 1987, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

- (v) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 27th August, 1987, agreed without any amendment to the Brentford Electric (India) Limited (Acquisition and Transfer of Undertakings) Bill, 1987, which was passed by the Lok Sabha at its sitting held on the 25th August, 1987."

12.03 hrs.

COMMITTEE ON PRIVATE MEMBERS'
BILLS AND RESOLUTIONS

Minutes

[Translation]

SHRIMATI SUNDERWATI NAWAL PRABHAKAR (Karol Bagh): I beg to lay on the Table Minutes (Hindi and English versions) of the Thirty-seventh to Forty-first sittings of the Committee on Private Members' Bills and Resolutions held during the current session.

12.31/2 hrs.

PETITION RE: NATIONALISATION AND
DEVELOPMENT OF SHIPPING INDUS-
TRY OF ITS WORKERS AND
EMPLOYEES

[Translation]

SHRI SOMNATH CHATTERJEE (Bolpur): I beg to present a petition signed by Shri Rampada Chakravorty, General Secretary, All India Confederation of Mercantile and Commercial Employees, Calcutta and other representatives of various Unions regarding nationalisation and development of shipping industry and protection of interests of its workers and employees.

[English]

SHRI S. JAIPAL REDDY (Mahbubnagar): What a Champion of the national language?

PFOR. MADHU DANAVATE (Rajapur): Was it Hindi or Bengali?

SHRI S. JAIPAL REDDY: It was a mixture of both.

MR. DEPUTY SPEAKER: Both, I think!

12.04 hrs.

REGIONAL RURAL BANKS (AMEND-
MENT) BILL

[English]

THE MINISTER OF STATE IN THE
MINISTRY OF FINANCE (SHRI

JANARDHANA POOJARY: I beg to move for leave to introduce a Bill further to amend the Regional Rural Banks Act, 1976.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Regional Rural Banks Act, 1976".

The Motion as Adopted.

SHRI JANARDHANA POOJARY: I introduce the Bill.

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(Interruptions)

[English]

MR. DEPUTY SPEAKER: I will call each one of you. Today is the last day, I will listen to all of you. Today only we have good monsoon, I think. On the last day of the Monsoon Session we are getting some good monsoon. In the same way I think you will cooperate.

SHRI V. SOBHANADREESWARA RAO (Vijayawada): We are always cooperating with you.

MR. DEPUTY SPEAKER: That is all right.

SHRI V. SOBHANADREESWARA RAO: I have given an Adjournment Motion regarding violation of Foreign Exchange Regulations Act by

MR. DEPUTY SPEAKER: You cannot bring individual's name. I cannot allow.

(Interruptions)

MR. DEPUTY SPEAKER: How can you say? Have you got any substance for that argument? Are you giving any evidence for that?

SHRI V. SOBHANADREESWARA RAO: Already there is enough evidence.

MR. DEPUTY SPEAKER: You give the evidence, I will consider it.

SHRI V. SOBHANADREESWARA RAO: For everything you are asking evidence from the people. For Bofors deal you are asking evidence, for FERA violations you are asking evidence from the people. What is the Government doing?

MR. DEPUTY SPEAKER: Here, an individual's name is involved. The person is not in the House. When there are some allegations, I cannot allow. I am sorry.

SHRI C. MADHAV REDDI (Adilabad): Yesterday, on the floor of this House the Minister for Human Resources Development gave an assurance that the settlement between the striking teachers and the Government will be reached soon. He said that there is no communication gap between the Government and the striking teachers. The Minister assured us that there is going to be a settlement. Today is the last day and there is no settlement in sight. What has happened? Why the Government is sleeping over it?

(Interruptions)

MR. DEPUTY SPEAKER: Yesterday also the Minister replied. He said that the door is always open for discussion. He has already informed. We have also already